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होने वाली मौतों को रोकने के लिए ग्रोरल रिहाइड्रेगन अरेपी है।

Setting up of Power Generation Units by Private Entrepreneurs

*159. SHRI SHIV PRATAP MISHRA: SHRI PARVATHANENI

UPENDRA:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a large number of private entrepreneurs have approached the State Electricity-Boards for setting up power generating units; and

(b) if so, what are the names thereof and the action taken thereon?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) and (b) Seven Siate Governments have invited offers by insertion o'f advertisements in the Newspapers from the private entrepreneurs for implementation of their projects totalling to 10528. 8 MW in the private sector. The State Governments are competent to process these applications in terms of the guidelines announced by the Government to encourage private sector participation in power generation for the purpose of allowing private entrepreneurs to execute their projects. The names of the State Governments and the details of the projects advertised by them are annexed. [See Appendix CLVI, Annexure No. 30]

In addition to the above. power projects in private sector under the following categories:

onowing categories.

(i) On going 5 (Ave) projects of 627 Megawatt;

(r) Under techno-economic examination—3 (three) projects of 1180 Megawatt;

(iii) Projects in which private sector have evinced interest 20 (twenty) of 5773.5 Megawatt; are given in Annexure. [See Appendix CLV'l, Annexure No. 30J

to Questions

Allocation to sick units in Delhi for manufacture of LPG Cylinders and valves

◆160. SHRI BEKAL UTSAHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that Industrial Reconstruction Bank of India (IRBI) has recommended to the Indian Oil Corporation to aiiot manufacture of LPG cylinders and valves to some sick units of Delhi;

(b) if so, what are the names of such units along with the number of LPG cylinders/valves allotted for manufacture to each of them during the last one yaer On the recommendations of IRBI in Delhi; and

(o) what is the policy of IOC to rehabilitate sick units and the guideline for allocation for manufacture of LPG cylinders/valves?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIA. MENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) No, Sir.

(b) Does not arise.

(c.) Indian Oil Corporation does not have any corporate policy on rehabilitation of sick LPG cylinders and valves manufacturing units. The annual requirement of LPG cylinders and valves is allocated amongst the units approved by the Oil Industry Technical Committee on 'he basis of their past performance, vendor rating and production capacity.

Compensation to Displaced Persons of Shaktinagar, U. P. for the Land Acquired for NTPC Project

1146. CHOWDHRY HARI STNGH: Will the Minis+er of ENERGY be pleased to state:

(a) whether former P-ime Minister declared at a meeting of 9th June,

1989 at Shaktinagar in Uttar Pradesh that his Government would compensate the displaced persons who have not been compensated by the N. T. P. C. for the land acquired for power project by giving them compensation equal to the price of their land;

(b) whether he also declared that in addition to that every fan Uy mem. ber would be given Rs. 100 per mensem ex-gratia; and

(c) if so, what action has been taken by the present Government in the matter?

THE MINISTER OF STATE FOR ENERGY (SHR1 BABANRAO DHA-KANE[^]: (a) and (b) The former Prime Minister had stated in a meet, ing held at Shaktinagar on 9th June, 1989 that displaced families who have not received the benefit of employment would be compensated for their loss of monthly income and an additional Rs. 100/- per month ex-gratia till their resettlement.

(c) The information i_s being collected and will be laid on the Table of the House.

भोपाल गैस पीड़ितों को रॉहत

1147. श्री अन तराय देवशंफर देव :

क्यः पेट्रोलियम और रसायन मंत्री यह बताने की क्रयः करेंगे किः

(क) केन्द्रीय सरकार ने भोपाल गैस पोडितों के पुनर्वास के लिए मध्य प्रदेश के राज्य प्रशासन को खब तक कितनी राशि प्रदान की है; और

(ख) केन्द्रीय सरकार गैस पीडितों के कल्याण के लिए और क्या कदम उठा रही है ?

पहोलियम बौर रतायन तथा संतदीय कार्य मंत्री (श्री सत्य प्रकाश मालवीय): (क) बौर (ख) भारत सरकार ने मध्य प्रदेश सरकार को गैस पीडितों को राहत बौर पुनर्वास पर होने वाले खर्च के निर्वहन के लिए अर्थीपाय अग्रिम राशि और मध्या अवधि ऋणां के रूप में 101.62 करोड़ रुपये दिए हैं सरकार ने 1984 से 1989 तक राज्य सरकार को भोपाल गैस तासटी के संबंध में दिए गए 91.62 करोड रुपये के मध्या-त्रवाधि ऋणों को ब्याज सहित बट्टे खाते में डालना भी सिद्धान्त रूप में स्वीकार कर लिया है।

केन्द्र सरकार ने भोपाल गैस रिसाव वासदी के समय भोपाल के गंभीर रूप से प्रभावित 36 म्युनिसिपिल बार्डों के सभी व्यक्तियों को 1-4-1990 के 3 वर्ष की अवधि के लिए प्रति व्यक्ति प्रति माह 200/-रुपए की दर से ग्रंरितम राहत का भुगतान करने के लिए 360 करोड रुपए भी मजूर कर दिए हैं।

दिनांक 17 दिसम्बर 1990 को श्रंतिम राहत की स्थिति निम्न प्रकार है :--

 लाभग्राहियों को जारी नोटिसों की सं० -7,89,518
दिए गए नोटिसों की संख्या --5,09,470
पहचाने गए लाभग्राहियों की सं० --4,00,323
खोले गए खाते --3,99,110

Delayed Publication of Nutrition News

1148. SHRI B. K.	HARIPRASAD:
Will the Minister of	HEALTH AND
FAMILY WELFARE	be pleased to
state:	

(a) whether it is a fact that the Nutrition News brought out by ICMRs N1N, Hyderabad is invariably behind schedule and the July 1990 issue carries results of National Nutrition Monitoring Board surve3'sof1975— 80 w, rich were brought out by ICMR in 1989;

(b) whether Government will take corrective steps in the matter and ensure that results are brought out early; and

(c) whether any NNMB surveys have been conduded after 1980 and if so whether these have been publish, ed in Nutrition News?